

PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of two Principal District and Sessions Judges for the Academic Programme No.P-1187 on the subject of "**Seminar for Principal District and Sessions Judges on Constitutional and Administrative Law**" scheduled to be held from 08.11.2019 to 10.11.2019 at National Judicial Academy, Bhopal- **Revised Incharge Arrangements - ORDERS - ISSUED.**

REF: 1. Letter No.NJA/Dir/P-1187/2019/3517, dated 17.09.2019 from the Director, National Judicial Academy, Bhopal.
2. High Court's letter ROC.No.682/SO/2019, dated 30.09.2019.
3. High Court's letter ROC.No.682/SO/2019, dated 14.10.2019.
4. High Courts order Roc No 2837/2019-B.Spl., dated 15.10.2019.
5. High Courts proceedings Roc NO 2991/2019-B.Spl., Notification No 409-B.Spl., dated 16.10.2019.

ORDER ROC.No.2837/2019-B.SPL., DATED:18.10.2019

In view of the transfer of Sri M.V.Ramesh, Chief Judge, City Small Causes Court, Hyderabad as Principal District and Sessions Judge, Nalgonda the High Court is pleased to pass the following revised incharge arrangements:

Sri M.V.Ramesh who was nominated to participate in the Academic Programme No.P-1187 on the subject of "**Seminar for Principal District and Sessions Judges on Constitutional and Administrative Law**" scheduled to be held from 08.11.2019 to 10.11.2019 at National Judicial Academy, Bhopal, Madhya Pradesh State in the High Court's Letter 2nd read above, and on assumption of charge as Principal District and Sessions Judge, Nalgonda shall handover the charge of his post to the I Additional District and Sessions Judge, Nalgonda **instead of** the Chief Judge, City Civil Court, Hyderabad and Chairperson, Industrial Tribunal-I, Hyderabad and proceed to attend the above said Academic Programme by availing actual journey time as ordered earlier in the High Courts proceedings 4th read above.

The I Additional District and Sessions Judge, Nalgonda will be in full additional charge of the post of Principal District and Sessions Judge, Nalgonda during the absence of Sri M.V.Ramesh.

On return from the above said Academic programme, will rejoin duty as Principal District and Sessions Judge, Nalgonda.

NOTE: The Proceedings is placed in the High Court's Web Site <http://hc.ts.nic.in>. The downloaded copy from the web site is valid for relieving and reporting before the National Judicial Academy, Bhopal.


REGISTRAR GENERAL
FAC REGISTRAR (VIGILANCE)

To:

1. The officers Concerned.
2. The Incharge Officers.
3. The Registrar (IT-cum-Central Project Coordinator), High Court for the State of Telangana.
(with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).

4. The Chief Judge, City Civil Court, Hyderabad.
5. The Prl. District and Sessions Judge, Nalgonda.
6. The Chairperson, Industrial Tribunal –I, Hyderabad.
7. The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
8. The II Member, Tribunal for Disciplinary Proceedings, Hyderabad.
9. The III Member, Tribunal for Disciplinary Proceedings, Hyderabad.
10. The Chairman, Co-Operative Tribunal, Hyderabad.
11. The Presiding Officer, Andhra Pradesh Wakf Tribunal, Hyderabad.
12. The I Additional District and Sessions Judge, Nalgonda.
13. The Pay and Accounts Officer, Hyderabad.
14. The District Treasury Officer, Nalgonda.
15. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section
 - j) Enquiry Cell.

High Court for the State of Telangana at Hyderabad.

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